

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|------------------|-------|-------|-------|-------|-------|-------|
| Bihar | 14.9 | 18.2 | 18.2 | 7.7 | 10.4 | 10.4 |
| Gujarat | 113.4 | 121.8 | 120.6 | 213.2 | 196.0 | 211.5 |
| Haryana | 0.0 | 0.0 | 0.0 | 0.0 | 0.0 | 0.0 |
| Himachal Pradesh | 0.4 | 0.1 | 0.0 | 0.1 | 0.1 | 0.1 |
| Jammu & Kashmir | 0.0 | 0.0 | 0.0 | 0.0 | 0.0 | 0.0 |
| Karnataka | 59.4 | 59.6 | 70.9 | 45.2 | 48.8 | 58.0 |
| Kerala | 0.2 | 0.2 | 0.2 | 0.3 | 0.5 | 0.5 |
| Madhya Pradesh | 0.6 | 0.5 | 0.5 | 0.3 | 0.3 | 0.3 |
| Maharashtra | 9.8 | 9.4 | 9.5 | 12.8 | 13.5 | 10.8 |
| Meghalaya | 0.8 | 0.7 | 0.8 | 0.5 | 0.5 | 0.5 |
| Mizoram | 1.0 | 0.5 | 0.5 | 0.9 | 0.5 | 0.6 |
| Orissa | 10.3 | 9.1 | 6.9 | 6.0 | 6.7 | 4.5 |
| Rajasthan | 1.7 | 1.3 | 1.7 | 2.7 | 2.1 | 2.4 |
| Tamil Nadu | 7.2 | 8.6 | 9.1 | 10.7 | 13.0 | 13.3 |
| Tripura | 0.5 | 0.4 | 0.4 | 0.2 | 0.2 | 0.2 |
| Uttar Pradesh | 16.7 | 13.1 | 15.2 | 90.7 | 61.1 | 92.8 |
| West Bengal | 12.6 | 13.3 | 11.8 | 10.0 | 10.4 | 9.1 |
| All India | 381.7 | 394.6 | 432.3 | 566.7 | 535.2 | 599.1 |

Five Days Week

2153. SHRI A. SIDDARAJU : Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to change Five Days Week for Central Government Officers;

(b) if not, whether the Government are contemplating to introduce Six Days Week system in all the Government

offices including the offices which are directly dealing with public;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF

FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) to (d) Government have decided to continue Five Day Week in the Civil Administrative Offices. However, the Departments whose functions are predominantly marked by public dealings or of commercial nature and at present working on Five Day week, have been asked to review the arrangement and switch over to Six Day Week, wherever feasible.

Procurement Price for Wheat and Paddy

2154. SHRI K.S. RAO : Will the PRIME MINISTER be pleased to state:

(a) whether the Government have recently increased the procurement price of wheat on the advice of the Commission for Agricultural Costs and Prices (CACP);

(b) if so, the details thereof;

(c) whether the Government have not increased the procurement price of paddy simultaneously;

(d) if so, the reasons therefor;

(e) whether the Government propose to increase the procurement price of paddy also; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) and (b) The Government fixed the minimum support price (MSP) at Rs. 4.55 per quintal of wheat for the 1997-98 crop to be marketed in 1998-99 on the basis of the report of the CACP, views of the State Governments, concerned Central Ministries and other relevant factors. Further, the Government decided to pay a bonus of Rs. 35 per quintal on the sale of wheat to the public agencies for the period from 1st April to 10th June, 1998.

(c) to (f) The Government has already fixed the MSP of paddy for the 1997-98 season. The MSP fixed is Rs. 415 per quintal for paddy common and Rs. 445 per quintal for paddy Grade 'A' variety. There is no proposal to increase the MSP of paddy already announced for the 1997-98 season since the MSP for the next season, i.e. 1998-99 season is already under consideration of the Government.

Kendriya Bhandar

2155. DR. BIZAY SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state:

(a) whether suppliers of different items to the Kendriya Bhandar can be blacklisted;

(b) if so, the details thereof; and

(c) if not, whether the Government propose to frame the rules for the purpose;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) Kendriya Bhandar follows the rules laid down by Directorate General of Supplies and Disposals (DGS&D) for banning and suspension of business dealings with the Contractors mutatis mutandis. A copy of the relevant extracts from the DGS&D Manual of Office Procedure for Supply etc. in this regard are enclosed (Statement).

(c) to (e) Do not arise.

Statement

Extracts from DGS&D Manual of Office Procedure for Supply etc.

24.14 BANNING AND SUSPENSION OF BUSINESS DEALINGS WITH THE CONTRACTOR

24.14.1 Business dealings with a firm, whether it is registered or not registered, may be ordered to be suspended or banned, in public interest by the competent authority. Presently, the authority in this regard is vested with the Chief Vigilance Officer of the Department of Supply.

24.14.2 THE SUSPENSION OF BUSINESS DEALINGS WITH FIRMS

Suspension of business dealings may be ordered where, pending full enquiry into the allegation, it is not considered desirable that business with the firm should continue. Such an order may be passed:—

(i) If the firm is suspected to be of doubtful loyalty to India;

(ii) If the Central Bureau of Investigation or any other investigating agency recommends such a course in respect of a case under investigation; and

(iii) If a prime-facie case is made out that the firm is guilty of an offence involving moral turpitude in relation to business dealings which, if established, would result in business dealings with it being banned.

24.14.3 BANNING OF BUSINESS DEALINGS

The grounds on which banning may be ordered are:—

(i) If security consideration including question of loyalty to the State so warrant.